

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE

19<sup>th</sup> SEPTEMBER, 1977.

NOTIFICATION  
(INCOME-TAX)

NO. 1981 (F.NO.197/171/76-II(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Srimanmaharaja Niranjana Jagadguru Sri Mallikarjuna Murugharajendra Mahaswaminam" for the purpose of the said section for and from the assessment year(s) 1972-73.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Agent, Srimanmaharaja Niranjana Jagadguru Sri Mallikarjuna Murugharajendra Mahaswaminam, Srimachinmuloddi Bruhanmurti, Chitradurga, Mahasamsthan, Karnataka.
2. The Commissioner of Income-tax, Karnataka-II, Bangalore, with reference to his letter No.718/125/76-CIT-II, dt.23.2.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of OEM Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri M.B.Pao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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